

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. III

SERVICE TAX APPEAL NO. 51198 OF 2018

[Arising out of the Order-in-Original No. 19-21/COMMR/ST/BPL-II/2017 dated 19/12/2017 passed by Commissioner, Central GST, Bhopal.]

M/s The General Manager,

Telecom District BSNL,
Abedkar Chowk, Near High Court,
Jabalpur.

...Appellant

Versus

Commissioner, Central GST,

48, Administrative Area, Arera Hills,
Hoshangabad Road,
Bhopal.

...Respondent

APPEARANCE:

Shri Himanshu Khemuka, Chartered Accountant for the appellant.
Shri Sanjeev Kumar Ray, Authorized Representative for the
Department

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 55845/2024

DATE OF HEARING/DECISION : 29.05.2024

BINU TAMTA

Learned counsel for the appellant submits that the matter
has been settled under the SVLDRS Scheme. The appeal is
accordingly dismissed as withdrawn.

(Order dictated and pronounced in open court.)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**